

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

Item No. 101  
**(IB)-244(PB)/2019**

**IN THE MATTER OF:**

Stressed Asset Stabilization Fund (SASF) .... Applicant/petitioner  
Vs.  
Jain Studio .... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 04.07.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENT:-**

For the Petitioner/Applicant: Ms. Anju Bhushan Gupta & Ms. Apoorva Gulati, Advs.  
For the respondent Mr. Asif Ahmad, Ms. Mounika Donur, Advs.

**ORDER**

Due to paucity of time, matter could not be heard. Accordingly, hearing is deferred to 15.07.2019.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**